

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 27003 of 2013

[Arising out of Order-in-Original No.
04/2013/MYS/ST/Commr. dated 27/02/2013 passed by the
Commissioner of Central Excise, Customs and Service Tax,
Mysore]

C.C., C.E. & S.T, Mysore

S1-S2, Vinaya Marga
Siddhartha Nagar
Mysore – 570 011

Appellant(s)

VERSUS

**Excel-Soft Technologies Pvt.
Ltd.**

No. 1-B, Hootagalli Industrial
Area, Belawadi Post,
Mysore – 570 018

Respondent(s)

APPEARANCE:

Mr. Neeraj Kumar, AR for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)

Final Order No. 20619 /2023

Date of Hearing: 26/06/2023

Date of Decision: 26/06/2023

As per Bench

None appeared for the respondent. Learned AR for the Department submitted that the Respondent has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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